

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 116

CP No. 47/Chd/Hry/2022

IN THE MATTER OF:

Amit Sarin

...Petitioner

Vs.

ROC. NCT of Delhi & Haryana

...Respondent

Under Section: 252 (3), CA 2013

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 22.05.2024.

-sd-
Court Officer

April 19, 2024
SM